

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UNSTARRED QUESTION NO. 1072
TO BE ANSWERED ON FRIDAY, THE 21st JULY, 2017
(30 ASHADHA, 1939(SAKA))**

ALLEGATION OF CORRUPTION AGAINST THE OFFICIAL OF INCOME TAX

1072. SHRI JAI PRAKASH NARAYAN YADAV:

Will the Minister of FINANCE be pleased to state:

- a) whether there has been a rise in cases of allegation of corruption against the Commissioner of Income Tax, Assistant Commissioner of Income Tax and The Chief Commissioner of Income Tax;
- b) if so, the details thereof and the number of officials arrested for being involved in corruption during the last three years;
- c) whether his Ministry has received any communication from the Central Vigilance Commission urging strict action against such Income Tax officers but no action has been taken against the said officers so far; and
- d) if so, the details thereof and status thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b) The details of the cases of allegation of corruption is as under:-

	F.Y. 2014 15	F.Y. 2015 16	F.Y. 2016 17
The number of new charge-sheets issued to Group 'A' IRS officers in the last three years	21	12	13
The number of sanction for Prosecution issued to the Group 'A' IRS officers in the last three years	13	05	04

The number of Group 'A' officers suspended during the last three years as result of arrest by CBI/ACB/Police for being involved in corruption:-

F.Y. 2014-15	F.Y. 2015-16	F.Y. 2016-17
04	05	02

(c) & (d) As per the laid down procedure in all cases of corruption against Group-A officers, the advice of CVC is sought for taking appropriate disciplinary actions or filing of prosecution complaints. Whenever the CVC advice does not appear to be acceptable, the matter is referred to Department of Personnel and Training for resolution of difference of opinion as per the laid down procedure.
